

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of May 2003.

QUORUM : HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

O.A. No. 504 of 2003.

Krishna Kumar Gupta S/O Sri Charan Dass Gupta R/O Village
Manikpur, District Chitrakoot (UP) presently posted as
Pharmacist, Railway Hospital, New Katni Jn.

..... Applicant.

Counsel for applicant : Sri A.N. Mulla.

Versus

1. The Union of India through the General Manager, West Central Railway, Jabalpur.
2. The Divisional Railway Manager, West Central Railway, Jabalpur.
3. The Divisional Personnel Officer, West Central Railway, Jabalpur.
4. Dr. S.C.S. Rao, Chief Medical Superintendent, West Central Railway, Jabalpur.
5. Dr. Jeevan Tomar, Medical Superintendent, Railway Hospital, New Katni Jn.

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

O R D E R (ORAL)

BY HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A., filed under section 19 of A.T. Act, 1985, the applicant has prayed for a direction to respondents to relieve the applicant from New Katni Jn. to join at Manikpur as Pharmacist in pursuance of Office Order No.8 of 2003 dated 7/17.4.2003.

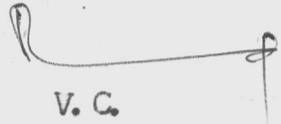
2. The grievance of the applicant is that though the order was passed on 7.4.2003 and more than a month has passed but he has not been relieved. Sri K.P. Singh, learned counsel for respondents submitted that as the Manikpur junction was



under Central Railway and now it has come under the North Central Railway, the delay is on account of ^{at this} ~~such~~ change and some reasonable time may be granted for necessary orders.

3. Considering the facts and circumstances and submissions made by learned counsel for parties, this O.A. is disposed of finally with the direction to Respondent Nos.4 and 5 to pass necessary orders relieving the applicant for joining at Manikpur within a period of one month from the date of production of a copy of this order.

No order as to costs.


V. C.

Asthana/